

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

**CP No. 11/59/HDB/2023
AND
IA (CA) 21, 38, 40 & 42/2024 in CP No. 11/59/HDB/2023
u/s. 59 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Shaik Saalam Zubedi
AND

...Petitioner

Hira Multi Construction Ventures
Private Limited & 4 others

...Respondent

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 11/59/HDB/2023

Learned Counsel Mr Parameshwar, for company petitioner present through Video Conference.

Learned PCS Mr. Vinay Babu Gade, for Respondent Nos 1,2,3 and 4 present physically.

For rejoinder and for hearing, matter adjourned to 30.05.2024.

IA (CA) 21/2024

Learned PCS Mr Vinay Babu Gade, for applicant present physically

Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.1 in the company petition. Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however, giving liberty to the respondent to file rejoinder if any within one week.

Accordingly, this application is allowed and disposed of.

IA (CA) 38/2024

Learned PCS Mr Vinay Babu Gade, for applicant present physically

Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.4 in the company petition. Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however, giving liberty to the respondent to file rejoinder if any within one week. **Accordingly, this application is allowed and disposed of.**

IA (CA) 40 /2024

Learned PCS Mr Vinay Babu Gade, for applicant present physically

Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.3 in the company petition. Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however, giving liberty to the respondent to file rejoinder if any within one week. **Accordingly, this application is allowed and disposed of.**

IA (CA) 42/2024

Learned PCS Mr Vinay Babu Gade, for applicant present physically

Learned Counsel Mr Parameshwar, for respondent no.1 present through Video Conference.

This application is to set aside the order dated 31.07.2023 whereunder their right to file counter in Company Petition has been forfeited.

Notice given. Counter filed by the Respondent no.2 in the company petition. Since it is represented that this applicant filed its counter in the main company petition, along with application, **this application is allowed on condition of payment of costs of Rs.10,000/-** within 10 days through Bharat Kosh, however, giving liberty to the respondent to file rejoinder if any within one week. **Accordingly, this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)